

## WRITTEN ANSWERS TO QUESTIONS

**Reservation for SC/ST in Indian Overseas Bank**

\*516. SHRI BANWARI LAL BAIRWA : Will the Minister of FINANCE be pleased to state :

(a) whether Government orders relating to reservation in services for SC/ST are not properly followed in Indian Overseas Bank, particularly in Calcutta Zone ; and

(b) the steps taken by Government for implementation of reservation orders in the Indian Overseas Bank ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Indian Overseas Bank has reported that the Government orders relating to reservations in services are being followed in the bank including its Calcutta Zone.

(b) Some of the specific steps suggested for the purpose of increasing the intake and proportion of Scheduled Castes/Scheduled Tribes in the public sector banks are conducting pre-promotion and pre-recruitment training programmes for such candidates, placing of full tenders on Banking Service Recruitment Boards, association of a Scheduled Caste/Scheduled Tribe Member with the Departmental Promotion Committees and interview boards for posts to which reservations/concessions apply, relaxing educational and eligibility criteria qualifications as feasible in favour of Scheduled Caste and Scheduled Tribe candidates, conducting special recruitment/promotion tests to clear backlogs and setting up of examination centres in the tribal areas etc.

**Concealment of Incomes by Calcutta Based Companies**

\*518. SHRI V. SRFENIVASA PRASAD : Will the Minister of FINANCE be pleased to state :

(a) the names of Calcutta-based companies found to have concealed large amounts of income from tax assessment during the last two years ;

(b) whether a part of concealment involved certain foreign exchange default ;

(c) if so, the facts and details thereof ; and

(d) action being proposed to be taken ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : (a) Names of Companies, assessed in Calcutta in which concealment of Income exceeding Rs. 5 lacs has been discovered in assessments proceedings completed after 1.4.1985.

S. No.	Name of the Company
1.	Machinery Manufacturing Corporation Ltd.
2.	Davy Ashmore (I) Ltd.
3.	I.T.C. Ltd
4.	Kusum Products Ltd.
5.	Jiyajeerao Cotton Mills Ltd.
6.	M/s Nopany Investments (P) Ltd.
7.	Karam Chand Thapar & Bros Ltd.
8.	Karam Chand Thapar & Bros (C.S.) Ltd.
9.	Ashoka Marketing Ltd.
10.	Vishnu Sugar Mills Ltd.
11.	Bearing Specialist (P) Ltd.
12.	Surendra Exports (P) Ltd
13.	Purtabpore Co. Ltd
14.	Steel Crete (P) Ltd.
15.	Surrendra Industries (Bombay) Pvt. Ltd.
16.	Apeejay (P) Ltd.

(b) No such information came to light.

(c) and (d) Do not arise.

**Special Legislation to Speed up Recovery of Outstanding Bank Loans**

\*520. DR. B.L. SHAILESH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have shelved the proposal for special legislation to speed up recovery of thousands of crores of funds overdue to banks from borrowers ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Government have considered the proposal for creation of a special legal machinery for recovery of bank-dues and decided that for the present banks may continue to pursue their recovery efforts within the framework of the existing legal machinery.

[*Translation*]

Godown of Central Bank of India,  
Kirti Nagar

\*521. SHRI RAM PAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether a godown of the Central Bank of India at Kirti Nagar was broken open twice ;

(b) if so, the action taken against the persons who broke open the godown ; and

(c) if no action was taken, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Central Bank of India has reported that one of the locks placed by its Najafgarh Road Branch on a godown containing pledged goods was broken on 11.12.86 and that again on 25.7.87 the locks on the same godown were tampered with.

(b) and (c) The Bank issued notice on 22.12.86 to the borrower and the guarantor recalling its dues. The borrower has since repaid the entire balance outstanding in the account. Since the bank's advance has been fully recovered, the bank did not consider it necessary to lodge a criminal complaint. Inquiry by the Bank's Vigilance Wing also did not reveal any adverse features.

[*English*]

Foreign Exchange Involved in Import  
of Viscose Fibre

\*522. SHRI MOHANBHAI PATEL : Will the Minister of TEXTILES be pleased to state :

(a) the quantity of viscose fibre imported during the last three years ; year-wise and the foreign exchange involved ;

(b) the total quantity of viscose fibre manufactured annually during the said period ;

(c) what is the annual requirement of viscose fibre ; and

(d) whether Government propose to increase the production of viscose fibre to avoid import and save foreign exchange ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) The quantity of Regular Viscose Fibre including Modal Fibre imported during the last three years and the foreign exchange involved is as under :—

Year	Quantity (tonnes)	Value (lakhs Rs.)
1984-85	18564	2895
1985-86	15518	2347
1986-87	2218	369

(b) The production of indigenous Regular Viscose Fibre including Modal Fibre during the last three years is as under :

Year	Quantity (in tonnes)
1984-85	102018
1985-86	89981
1986-87	96301

(c) The requirements of Viscose Staple Fibre including Modal Fibre are not assessed on a year to year basis. However, the requirements for 1989-90, the terminal year of 7th Plan period, are estimated to be of the order of 1,64,000 tonnes.

(d) with a view to increasing the production of viscose fibre, Government, from time to time has issued letters of intent for fresh capacity.

Formulation of 10-Year Plan for  
Cotton

\*523. SHRI S.M. GURADDI :  
SHRI YASHWANTRAO  
GADAKH PATIL :

Will the Minister of TEXTILES be pleased to state :